

under :-

Year	Assistance released by Govt. of India (Rs. in lakhs)		
	Cash	Kind	Total
1993-94	18.00	1.49	19.49
1994-95	20.00	16.47	36.47
1995-96	20.00	42.45	62.45

(c) Yes, Sir.

(d) Anti Leprosy drugs are being supplied to State for free treatment of all the patients as and when requested by the State Govt.

National Council of Blood Transfusion

1337. SHRI MOHAN RAWALE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 35 on February 27, 1996 and state :-

(a) whether the Government have since set up a National Council of Blood Transfusion;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the State Governments have also been advised to set up similar bodies at State level; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) Yes, Sir.

(b) National Blood Transfusion Council has been constituted and registered under Societies Registration Act of 1860 on 23.5.1996 under the Chairmanship of Additional Secretary & Project Director (NACO) having members from Govt. of India, Indian Red Cross Society, Medical Council of India, Indian Medical Association, major medical and health institutions and private blood institutions.

(c) Does not arise.

(d) Yes, Sir.

(e) So far information has been received from the following 19 States/Union Territories confirming establishment of Blood Transfusion Councils in their respective States :-

1. Andhra Pradesh
2. Assam
3. Gujarat
4. Haryana
5. Jammu & Kashmir
6. Karnataka
7. Kerala

8. Maharashtra

9. Mizoram

10. Manipur

11. Orissa

12. Uttar Pradesh

13. Tamil Nadu

14. Punjab

15. Tripura

16. West Bengal

17. Pondicherry

18. Chandigarh Admn.

19. Daman & Diu

[Translation]

Synthetic Milk

1338. SHRI MRUTYUNJAYA NAYAK :
SHRI RATILAL KALIDAS VERMA :
SHRI KACHARU BHAI RAUT :
SHRI PANKAJ CHOWDHARY :
SHRI DATTA MEGHE :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :-

(a) whether synthetic milk containing a mix of hazardous chemicals is being sold by milk producers in many parts of the country;

(b) whether any remedial measures have been taken by the Government in this regard.

(c) if so, the details thereof;

(d) whether any study regarding possible ill-effects of such milk has been conducted by the Government;

(e) if not, reasons therefor;

(f) whether Government have been able to take any action against the guilty manufacturers of synthetic milk; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) Some cases of adulteration in milk with foreign substances have been reported from certain States in the northern parts of the country.

(b) and (c). Sale of adulterated milk is prohibited and is a punishable offence under the provisions of the Prevention of Food Adulteration Rules, 1955. The Food (Health) authorities of States/UT. have been advised to step-up surveillance measures and take appropriate legal action against the offenders.

(d) and (e). Presence of sodium hydroxide/detergents/added urea in milk may cause gastric disorders.

(f) and (g). The concerned State authorities have launched prosecutions and some arrests have also been made.

National Waterway Between Patna and Allahabad

1339. SHRI RAM KRIPAL YADAV : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government till date has not been able to open National Waterway for traffic between Patna and Allahabad;

(b) if so, the reasons therefor; and

(c) the time by which this waterway will be opened?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (c). During high water period, the waterway between Patna and Allahabad is open for traffic. However, in order to make it navigable round the year, bed regulation activities, such as, dredging, bandalling and provision of terminal facilities are proposed to be included during the 9th Five Year Plan, phasing of which would depend on growth of cargo and availability of funds.

Research Centre Nalanda

1340. SHRI ANAND RATNA MAURYA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the objectives with which Mahavihar and Postgraduate Research Centre (Snatkotar Anusandhan Kendra) was set up at Nalanda and whether these objectives are being achieved;

(b) the reasons for delay on the part of the Central education department in taking over this research centre located at such a place of pride; and

(c) the details of the proposal under consideration to directly monitor the development activities at this research centre?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) and (b). Nav Nalanda Mahavihar (NNM), an Institute dedicated to the post graduate studies and research in Pali language and literature and Buddhology, was established by the State Government of Bihar in 1951 with a view to reviving some of the past glory of the ancient University of Nalanda. In 1990, the Government of Bihar decided to hand over the NNM to the Government of India (Department of Culture). This decision was taken keeping in view the international character of the Institute as also to facilitate its all round development. Consequent upon this decision, Government of India (Department of Culture) prepared Memorandum of Association, Rules, Regulations and Bye-laws of the Nav Nalanda Mahavihar. After completing the legal and administrative formalities, the NNM was taken over by

the Government of India vide Resolution dated 7-12-1993. The Institute was registered as a Society under the Societies Registration Act on 25-2-1994.

(c) According to the new dispensation, the Nav Nalanda Mahavihar is an autonomous society fully funded by the Government of India (Department of Culture). A Director has been appointed to manage the affairs of the Institute. The Academic Council and the Finance Committee of the Society have also been constituted.

[English]

Sports Institutions

1341. SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of sports institutions functioning/proposed to be opened in the country to encourage sports for women;

(b) the details thereof, State-wise;

(c) whether the sites have been identified for new institutions, if so, the details thereof, State-wise;

(d) the funds allocated and spent during the last three years, institution-wise; and

(e) the efforts being made to find out new talents, discipline-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI DHANUSHKODI ATHITHAN R.) : (a) Sports Authority of India (SAI) under its various schemes encourages Sports among Women. Apart from National Sports Talent contest, SAI training Centres and Special Area Games (SAG) schemes which promote sports among Women also, the following schemes are being implemented exclusively for Women :-

(i) National Sports Festival for Women

This Festival is held every year and involves holding of lower level competitions (Block, Distt. and State level) by the States/UTs which are followed by National level competitions.

(ii) Sports Talent Search Scholarship Scheme

Under this Scheme, scholarships are awarded to Women National champions and to women having Masters Degree in physical education doing SAI's NIS Diploma/M.Phil/Ph.D.

(iii) Promotion of Sports and physical Education amongst women

Under the Scheme, Special Certificate